

## NOTES OF THE REGISTRY

or. dt. 15.7.02

free copies of  
common order dated  
15.7.02 (passed in  
OA. 587/02 and one  
copy of said order  
kept in this file)  
may be handed  
over to counsel  
for parties and to  
the Ex. Post Mr. D.P.  
Dhalsamant.

for  
15/7Pr 117  
SD

common order dt.  
15.7.02 in OA. 587/02  
may kindly be seen  
As to 31.7.02  
alongwith OA 587/02  
for further orders.

for  
30/7Bush

free copies of  
order dt. 31.7.02  
may be handed  
over to counsel  
for both sides.

for  
20/8DM  
20/8/02  
SD

Copies of judgment  
communicated to all  
parties. SD

for  
21/8DM  
21/8/02  
SD

## ORDERS OF THE TRIBUNAL

CP(CIVIL) 38/2001

O.A. Nos. 625/01 and 587/02Order dated 15.7.2002

As per order dated 15.7.2002 passed in  
O.A. 625/01, put up this matter on 10.7.2002.

Member (JUDICIAL)15/7/02Order Dt. 31.07.2002

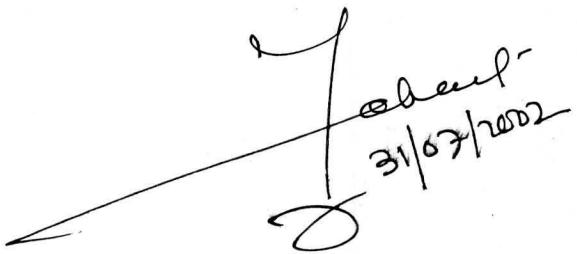
Despite posting order, the Applicant  
was not allowed to join as the Extra  
Departmental Post Master; for which he filed  
this Original Application under Section 19 of  
the Administrative Tribunals Act, 1985.

2. In the meantime; as has been  
reported by the Counsel for the Applicant,  
Learned Additional Standing Counsel Shri J.K.  
Nayak for the Department and Mr. D.P.  
Dhalsamant, Learned Counsel for the Ex-Post  
Master; the Applicant has already been  
allowed to join as Extra Departmental Post  
Master.

3. It is reported that the Department  
allowed him to open a parallel Post Office on  
11.07.2002 and the Ex-Post Master has handed  
over him charges of the Post Office on  
18.07.2002.

4. In the aforesaid premises this Original Application is disposed of; as the grievances of the Applicant, (as raised in this Original Application) has already been redressed.

5. Send copies of the order to the parties.



A handwritten signature consisting of a stylized 'J' and 'S' followed by the handwritten text 'Jasen' and the date '31/07/2002'.

Member (Judicial)